

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 36203/2026

[Arising out of impugned final judgment and order dated 06-05-2026 in CRLA No. 2004/2011 passed by the High Court of Judicature at Allahabad]

RAGHUNATH ALIAS BATAULI

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 185592/2026 - EXEMPTION FROM FILING O.T.
IA No. 185591/2026 - EXEMPTION FROM SURRENDERING WITHIN TIME
IA No. 185596/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 37105/2026 (II)

(IA No. 186712/2026 - EXEMPTION FROM FILING O.T.
IA No. 186718/2026 - EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 09-10-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s): Mr. R. Basant, Sr. Adv.
Mr. Rana Ranjit Singh- 1256, AOR
Mr. Vivek Kumar Singh, Adv.
Mr. Ravish Singh, Adv.
Mrs. Akanksha Singh, Adv.
Mrs. Sweta Singh, Adv.
Mr. Aniket Rajput, Adv.
Ms. Parul Kanojia, Adv.
Mr. Nishant Kashyap, Adv.
Mr. Aditya Shekhar, Adv.

For Respondent(s): Mr. Ajay Singh, Adv.
Mr. Lokesh Kumar Chaudhary, AOR
Mr. Prabhat Chaudhary, Adv.
Mr. Dinesh Kumar Yadav, Adv.
Mr. Jai Kumar Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Insofar the prayer for bail is concerned, tag along with Criminal Appeal arising out of Special Leave Petition (Criminal) No.12691/2026.
3. On oral prayer, the informant is added as Respondent No.2. Appellant(s) to file amended cause title within a week.

(ABHINAV KUMAR)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)